GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:1237 ANSWERED ON:13.08.2013 CONTRACT LABOUR IN FCI Gawali Patil Smt. Bhavana Pundlikrao ;Nagorao Shri Dudhgaonkar Ganeshrao

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of labourers employed in various godowns of Food Corporation of India (FCI) during the last three years along with the details of their employment pattern like departmental, direct payment system, contract etc., State-wise;

(b) whether FCI continue to deploy contract labourers even in those notified depots where the same has been banned; and

(c) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): State wise Labour position for the year ending March 2011, March 2012 and March 2013 in respect of Departmental, Direct Payment System (DPS) and No Work No Pay (NWNP) is enclosed as Annexure-I,II and III.

(b) & (c): In three depots, the notification could not be implemented in Mandi, Dhalli (H.P.) and Mavelikara (Kerala). The workers have themselves opted to work under labour cooperative system, which is not a contract system and the payment is made to the workers' society. Similarly, at Mavelikara (Kerala) Labour cooperative system is continuing under legal compulsions.